

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO(s). 59 OF 2013
[FOR PREL. HEARING]

ASSON. OF OLD SETTLERS OF SIKKIM & ORS. Petitioner(s)

VERSUS

U.O.I. & ANR. Respondent(s)

(With appln(s) for ex-parte stay, permission to file additional documents)

Date: 11/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. K.K. Venugopal, Sr. Adv.
Mr. Mukul Rohtagi, Sr. Adv.
Mr. Senthil Jagadeesan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice returnable in eight weeks.

Dasti, in addition to the ordinary process.

In the meanwhile, no coercive steps shall be taken for recovery of amount pursuant to demand notices or insist for tax deducted at source (T.D.S.) from the persons referred to in para 6(a) of the stay application.

|(Pardeep Kumar)
|Court Master

|(Renu Diwan)
|Court Master

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